

Sh. S. S. Bagade, NCP
(S. K. S. Shote, Adv)

M/o Defer +
Cm R. P. Dardar, Adv

OA 864/90

I 1 21-12-90 PT
2-2 20-3-91 TO
3 3-6-91 } — Registrar's Court order
16-7-91 }
3-9-91 }
4 11-11-93 - PT
14-1-94 - PT
5 20-4-94 - TO (abated)
Coram: Hon'ble Sh. M. J. Deshpande, vs
Person in MR. Kolhatkar, m/s
G.W.O. is enclosed now
Secretary - Sheet of OA
alotize issued to applicant
Review letter for Rowlth
Notice issued to parties
Notice returned unswr for
applicant
8 20-6-94 copy of order d/w. 20-4-94 issued
to applicant, A. Rowlth's Advocate

Mr. BURSE
with X-PROGRESS

APPLICATION UNDER SECTION 19 OF THE
ADMINISTRATIVE TRIBUNALS ACT 1985

Title of the Case :

Promotion

Part (P)

INDEX

S. No.	ANNEX	Description of documents	Page No.
--------	-------	--------------------------	----------

Referred upon

1.		Application	1 to 7
2.	F.O. Pt. II	No. 2424 dt. 21.8.89	8 to 9
3.	F.O. Pt. II	No. 3431 dt. 13.10.90	10 to 11
4.	Reply & Randb	1 to 8	
	SW. 14-6-A		
5.			
6.			

2/11/8

Signature of Applicatnt

For use in Tribunal's Office

Dated of filing

or

Date of Received by post

Registration No.

Central Administrative Tribunal, New Bombay Bench
Received application on <u>18/12/90</u>
By Hand / Post
Stamp No. 756190
6 Sch. For Registrar
For Registrar

Signature

INDEX OF PROCEEDINGS

1. Date of filing: 13/12/90

2. Date of the orders passed by Tribunal:

3. Filing of reply:

Counter :

R.A. :

4. Filing of M.P. :

C.C.P. :

Office Notes, Office
Membrandum, of Coram
Appearance, Tribunal's
orders of direction &
Registrar's Orders

X
X
X
X

Tribunal's Orders.

(1)

Stamp No. 756/90

Office Objections

Impugned order not affected

Notice issued to
the applicant on
dt 11-1-91

NB
11-1-91.

Notice dt. 11/1/91
served on applicant
on dt. 11-1-91.

of
11/2/91

Per Tribunal

fixed for Admission Hearing no
20/3/90 at Nagpur. Issue notice
accordingly.

SDM
20/3/90
Default hearing.

Date: 20.3.91 Court at Nagpur

Mr. K. S. Dhone appears
for the applicant and moves
this application for admission.
It is opposed by ~~Mr.~~ Mr. Ramesh
Dandekar learned counsel for the
respondents.

After hearing the
submissions of both the sides
and going through the materials
on record we are of the opinion
that this is a fit case for
adjudication by this Tribunal.
We admit the application accordingly.
Reply by 30.4.91

Rejoinder, if any, within a month
hereafter. This may be sent

②

by registered post after
service on the other side
parties and parties need not
be present at New Bombay
for this purpose.

Call for directions
before the Registrar on 3.6.91.

P. S. Chaudhuri *V. N. M. Chaudhuri*
(P. S. CHAUDHURI) (A. P. BHATTACHARYA)
M (A) H (J)

O.A.864/90.

Date : 3.6.1991.

None present for the applicant.

Mr. N. R. Limaye, ~~Advocate~~ UDC,
Ordnance Factory, Ambajhari is
present on behalf of Respondents.

At the request of Mr. Limaye
adjourned to 16.7.1991 for reply and
directions.

Limaye
Registrar.

O.A.864/90.

Date-16-7-91

(3)

None present for the applicant.
Respondents by Shri S.B. Nande, Foreman,
Vigilance, Ordnance Factory, Nagpur.

Respondents have filed the reply.
They have undertaken to serve the copy on
the ~~Nonam~~ applicant and file proof
thereof.

Adjourned to 2nd September 1991 for
filing proof of service.


Deputy Registrar.

A copy of written
submission served
on applicant side
respondents letter
dtd. 19.7.91.

SL
22.8.91

O.A.864/90.

Date : 3.9.1991.

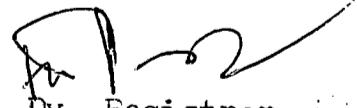
Neither the applicant nor his
advocate is present.

Mr.D.S. Khobragade, LDC, Vig.
Section, Ord. Fac., Ambajhari is
present on behalf of Respondents.

Respondents have served a copy
of the reply on the applicant as
intimated to us by letter dtd.
19.7.1991.

Since the reply of respondents
has been filed in the matter, the
matter has become ready for hearing.
However, it is not possible to fix
hearing date in the near future on
account of other old pending urgent
matters. This matter is, therefore,
kept on Sine-die list.

Mr.Khobragade says that at the
time of fixing the date of hearing
notice may be issued to Respondent
No.3. Notice may also be issued to
the applicant.


Dy. Registrar.

①
PER TRIBUNAL

DT.

11/11/93

As per direction of the Hon'ble Vice Chairman dated 24.8.93, the matter is taken up from Sine-die List. Fixed for Final Hearing on 3/1/94. Issue notices to the parties as per order dated 3/9/91

at Nagpur


COURT OFFICER

Notice issued to applicant
& R. No. 3 on 24/11/93.

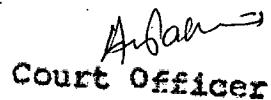
2
11/2

Notice dt 24-11-93
Issued to applicant
Buckminster and
Petul remark
addressee before

W

Per Tribunal
(Camp: Nagpur) Dt: 14.01.1994

For want of time, this matter
is adjourned for final hearing
in the week commencing from
11.04.1994.


Court Officer

Dated: 20.4.94. Camp: Nagpur

Applicant absent. Shri R. P. Darda
for the respondents states that the
applicant died more than three
months ago. Since the legal
representatives of the deceased
applicant have not ~~been~~ applied
for being brought on record.

The application abates and
is disposed of as such.

20/4/94
order/Judgement despatched
to Applicant/Respondent(s)
on 20/6/94

M.R.Kolhatkar

(M.R. Kolhatkar)
n(A)


(M.S. Deshpande)

nc.


Court Officer